

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1589
(To be answered on the 13th February 2025)**

DEVELOPMENT OF SATNA AIRPORT

1589. SHRI GANESH SINGH

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government is aware of the status of airports catering to domestic flight services and if so, the details thereof;
- (b) whether it is true that out of the said airports, Satna Airport in Satna Lok Sabha Constituency has been completed but is yet to commence operations and if so, the details thereof;
- (c) the action being taken by the Government to extend the runway at Satna Airport, considering that the airport has a provision for a 1,850-meter-long runway, but only 1,200 meters have been constructed so far;
- (d) whether the night landing facility is likely to be provisioned at the said airport and if so, the details thereof; and
- (e) whether the Government proposes to start flight operations from the said airport to metropolitan cities including Delhi and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Murlidhar Mohol)

(a): At present, there are 159 operational airports in the country, catering to domestic flight services.

(b): Satna airstrip in Madhya Pradesh is available in the list of unserved airports under the UDAN Scheme for bidding. No route connecting the Satna airport has been awarded to any airline to operate RCS flight till the completion of five rounds of bidding under the Scheme. As per the provisions of the Scheme, revival / upgradation of unserved and underserved airports are undertaken on its identification through valid bid and award to the Selected Airline Operator.

(c): An Obstacle Limitation Survey (OLS) of Satna Airport was conducted in August 2023. The survey identified dense housing habitation as a hindrance,

resulting in the reduction of the runway length from the proposed 1,800 meters to 1,200 meters.

(d): Presently, Satna Airport is Licensed by DGCA under public use category, Aerodrome Reference Code(ARC) 2B for Day-VFR(Visual Flight Rules) operations. The provision of night landing facility at airports is undertaken by Airports Authority of India (AAI) and other airport operators from time to time depending on the availability of land, commercial viability, socio-economic considerations, traffic demand / willingness of airlines to operate to/from such airports etc.

(e): With the repeal of the Air Corporation Act in March 1994, Indian domestic aviation has been fully deregulated. Airlines are free to induct any aircraft type and to select markets and routes. The decision to introduce air services to/from any airport is taken by the airlines depending upon their operational and commercial viability and policy of the airlines.
